

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.224 of 2021**

**IN THE MATTER OF:**

**Vivek Malik**  
**Suspended Director of Amzen Machines**  
**Pvt. Ltd.**

**...Appellant**

**Versus**

**Punjab National Bank & Anr.**

**...Respondents**

**For Appellant:                      Shri Abhijeet Sinha, Ms. Varsha Banerjee and Shri**  
**Mukund Rawat, Advocates**

**For Respondents:                Shri Apoorv Sarvaria and Shri RP Vats, Advocates**  
**(R-1)**  
**Shri Sharad Rajwanshi, (for RP – R2)**

**O R D E R**  
**(Virtual Mode)**

**13.04.2021**                Respondent No.1 to file Reply within two weeks. Rejoinder,  
if any, may be filed within a week thereafter.

Parties may file brief written submissions not more than three pages  
and copies of Judgements they want to refer and rely on, within three weeks.

List the Appeal 'for admission (after Notice) hearing' on 13<sup>th</sup> May, 2021.

Interim Order to continue till next date.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*